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IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

I.A. 3 & 4, I.A. NO. 5 & 6 & I.A. NO. 8
in

Civil Appeal No(s). 5050 of 2008

MOHAMMAD RAMZAN (D)

Appellant(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

WITH

I.A. NO. 1 & 2

IN

CIVIL APPEAL NOS. 5100 OF 2008

WITH

I.A.NO. 3-6, 7-10, 11-14, 15-18 & 19-22

IN

CIVIL APPEAL NOS. 5101-5104 OF 2008

WITH

I.A. NO. 42-61, 62-81, 82-101, 102-121, 122-141

IN

CIVIL APPEAL NOS. 5105-5124 OF 2008

WITH

I.A.NO. 1 & 2

IN

CIVIL APPEAL NO. 5283 OF 2008

O R D E R

Applications for revival of the civil appeals are
rejected.

Applications for setting aside abatement are
allowed. Delay in filing the applications for
substitution is condoned and the applications for
substitution are allowed.

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On 17.04.2017, this Court passed the following
order :-

On 10.03.2017, this Court directed the
Delhi Development Authority to get
instruction as to whether in the facts
of the present case, they propose to
follow the view taken in the case of
'Competent Automobiles';.

There is no response to that query of
the Court.

The Delhi Development Authority is again
directed to file the response after
getting appropriate clarification from
the Government, on or before 05.05.2017.

It is made clear that if such a response
is not filed within the stipulated time,
it will be presumed by the Court that
the DDA and the NCT have no objection in
taking the same view as taken in
'Competent Automobiles'; case. \235

There is no written clarification as on today.

However, Sh.Vishnu Saharya, learned counsel appearing
for the Delhi Development Authority, on instruction,
submits that the situation is the same as in
'Competent Automobiles'; case.

Therefore, these interlocutory applications are
disposed of in terms of the Judgment passed in M/s
Competent Automobiles Co. Ltd. Vs. Union of India &
Ors. in Civil Appeal No. 5054 of 2008 dated
11.05.2016.

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However, we make it clear that since the land is
being de-notified, the land owners/the persons
interested in the land will not be entitled for any

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However, we make it clear that since the land is being de-notified, the land owners/the persons interested in the land will not be entitled for any compensation.

(Jayant Kumar Arora)

Court Master (Renu Diwan)

Assistant Registrar

(Signed order is placed on the file)